Centres (SHCs) (as per Rural Health Statistics 2018). The primary health team at the SHCs-HWCs would be led by a new cadre of the Mid-level Health Provider (MLHP)/Community Health Officers (CHOs). Therefore, as per the implementation plan, 1,32,674 Mid-Level Health providers/Community Health Officers will be appointed at the HWCs by 2022.

Transgender healthcare protection

1190. PROF. M. V. RAJEEV GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there are any schemes which provide for the transgender healthcare protection; and
- (b) how many transgenders are being treated in Government hospitals, at what price and for which diseases and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) There is no separate healthcare protection scheme for transgenders. The Healthcare facilities under Government Hospitals are available to all including the transgenders.

Under Ayushman Bharat –Pradhan Mantri Jan Arogya Yojana, transgenders belonging to the beneficiary families can avail the benefits.

The data for treatment of transgenders being treated in Government hospitals, is not being maintained at the Central level.

Adulterated milk and milk products

1191. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of the fact that around 68.7 per cent of milk and milk products sold in the country is not as per the standards laid down by the Food Safety and Standards Authority of India (FSSAI), if so, the details thereof; and
- (b) whether Government will come forward to put in place a stringent provision/vigilant mechanism to curb such activity, which poses serious threat to health of the citizens in the country and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Instances of substandard and adulterated milk sold into the market have come to the notice of the Food Safety and Standards Authority of India (FSSAI). Implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 primarily lies with State/UT Governments. The Commissioners of Food